

BEFORE THE NATIONAL GREEN TRIBUNAL

(WESTERN ZONE) PUNE

ORIGINAL APPLICATION NO. 121 OF 2023

(Diary No. 2704138003482023)

BETWEEN

Smt. Lalita Sandip Shinde  
(Deshmukh)

..Applicant

Vs.

Chief Executive Officer,  
Trimbakeshwar Municipal Council  
& Ors.

...Respondents

Reply by joint committee to the joint objection raised by the applicant to the interim report dated 08.01.2024 as well as detailed report filed by the joint Committee.

1. Needs no reply as it is matter of facts.
2. The Joint committee have submitted its interim and detailed report.
3. Needs no reply as it is matter of records.
4. Regarding this it is humbly submitted that the grant of Rs. 18.00 lakhs has been sanctioned for demarcation of Permanent Boundary marks of some forest areas in the vicinity of Trimbakeshwar.
5. It is humbly submitted that there is no illegal construction / illegal excavation/ mining activates are going on at the foothills of Brahmagiri even not at the front as well as the back side of the Brahmagiri Hills. Only the permitted excavation is allowed at private lands.

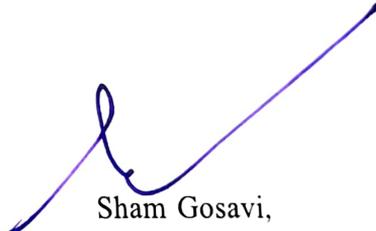
6. It is again submitted that there are no illegal construction / excavation/ mining activities are going on except the permitted excavation at private lands. It is denied that on the visit of the Joint committee the applicant had attempted to show various places where according to applicant illegal mining was going on the committee had refused to look at the other illegal activities such as mining etc by referring to the order dated 26 September 2023 passed by this Honble Tribunal and stated that the order only refers to construction. It is humbly submitted that according to the opinion of the committee there is no illegal construction / illegal excavation/ mining activities.
7. It is humbly submitted that there are no such any illegal activities are going on.
8. The contents of this para are totally denied. It is humbly submitted that the Joint Committee along with the applicant have visited the places which were shown by the applicant. But unfortunately the applicant was unable to show any such illegal activities. Also it is submitted that the places mentioned in the application have been visited by the related officers and after that the detailed report was submitted.
9. It is humbly submitted that as the applicant was unable to show any illegal activity at time of Joint visit no further visit with the applicant was arranged. It is humbly submitted that the places mentioned in the application have been visited by the related officers and after that the detailed report was submitted.
10. It is denied that the Brahmagiri Hills is being dug up from both side heavily.
11. It is submitted that the places mentioned in the application and shown by the applicant have been visited by the Committee. The remaining places were

visited by the concern officers. It is submitted that there is no any illegal construction / excavation/ mining activates in the forest areas.

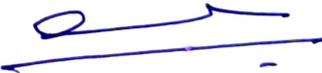
12. It is submitted that there is no any illegal excavation and mining is being carried out at the foothills of Brahmagiri.
13. The contents of this para are totally denied. It is humbly submitted that according to our knowledge the Draft notification submitted by the applicant is not finalized till date. It is also submitted that there are no illegal activities.
14. The contents of this para are totally denied. The explanation for the rest content is answered already in above paras.
15. It is humbly submitted that all permissions were attached to the detailed report. The works are not exceeding than the limit of the permission.
16. The contents of this para are totally denied. The submission about schedule C & D in the detailed report are true and correct. The total freedom was given to the applicant at the time of Joint Visit to show the places.
17. It is humbly submitted that according to our knowledge the Draft notification submitted by the applicant is not finalized till date. The answer to the rest of content is given in above paras.
18. All the permissions were attached to the Detailed report.
19. It is humbly submitted that there is no any permission given for construction or mining or sand extraction in the forest area of Brahmagiri. Also there is no such work is going on in forest areas. It is totally denied that the Brahmagiri foothills area is clearly been dug up and clearly illegal mining and sand extraction activities are going on.

20. It is humbly submitted that the permission granted attached to the detailed report.
21. The contents of this para are totally denied. It is submitted that in the Detailed report of the Joint Committee all places and points mentioned in the application are covered.
22. It is submitted that total freedom was given to applicant to show the places at time of Joint visit.
23. It is humbly submitted that already the joint visit with applicant was conducted.
24. The answer to the contents of this para are already mentioned in above paras.
25. It is humbly submitted that all concern officers are taking care not to cause any environmental damage to Brahmagiri hills.
26. It is humbly requested to consider this report.

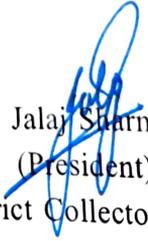
  
Dr. Shreeya Deochake,  
(Member Secretary)  
Chief Officer, Trimbak M.C.

  
Sham Gosavi,  
(Member)  
District Administrative Officer

  
Shweta Sancheti,  
(Member)  
Tahsildar, Trimbakeshwar

  
Sudhir Khande,  
(Member)  
Sub Divisional Officer  
Igatpuri-Trimbakeshwar  
Sub Division, Nashik.

  
Rishikesh Ranjan,  
(Member)  
Chief Conservator Forest, Nashik

  
Jalaj Sharma,  
(President)  
The District Collector, Nashik.